

(b) Security forces have intensified their patrols and combing operations to contain such unlawful activities of the underground Mizos. In one encounter, two underground miscreants were killed.

**Freedom Fighters who supplied False Information**

5616 SHRI RAMAVATAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names and addresses of such Freedom Fighters whose pension has been stopped on the ground that they supplied false information while forwarding their applications;

(b) the names and addresses of such freedom fighter pension recipients against whom complaints are still under investigation that they supplied false information, and

(c) what penal or other actions the Government have taken or decided to take against those mentioned in part (a) above?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). From time to time complaints are received against individual Freedom Fighters who have been awarded pension that they have managed to get the pension by furnishing incorrect or false information. These complaints are examined with reference to the original records and in doubtful cases a reference is made to the State Governments for report. At present 129 cases are under correspondence with the State Government. In those cases where there is a strong presumption that the Freedom Fighter was not entitled to the pension, action is taken to suspend the pension pending investigation. In 92 of the 129 cases referred to above, the pension has been suspended. It is not possible to give names and addresses of all these persons

(c) If, on the completion of enquiry the pension are found to be wrongly sanctioned, the same will be cancelled and further action regarding recovery etc. taken depending on the merits of each case.

**Indigenous Manufacture of Capital Goods**

5617. SHRI RAMAVATAR SHASTRI: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether there is a proposal under consideration to develop the indigenous manufacturing of capital goods; and

(b) if so, the outlines thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) The DGTD, on the basis of capital goods cleared for imports during 1973, prepared a list of capital goods not manufactured in the country or the availability of which indigenously is not likely in the near future and advertised the same in the Indian Export Service Bulletin Volume XVIII No. 7 dated 16-2-1974. The advertisement was issued with the twin objectives of:—

(i) giving an opportunity to indigenous manufacturers to consider taking up the production of any of the items in the list as part of development and import substitution; and

(ii) eliminating the need to go through the advertisement procedure in respect of these machines which are not manufactured in the country.

The indigenous manufacturers were requested to go through the list and inform the DGTD, within 30 days from the date of issue of advertisement whether manufacturing capacities in respect of any of the advertised items are available or whether indigenous manufacture could be established